

# NOTIFICATION PUBLISHING DELHI DEVELOPMENT AUTHORITY REGULATIONS

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): I beg to lay on the Table, under section 58 of the Delhi Development Act 1957, a copy of Notification No. F. 1(48)/58-GA, dated the 26th February, 1959, publishing the Delhi Development Authority Regulations, issued by the Delhi Development Authority. [Placed in Library. See No. LT-1302/59.]

## NOTIFICATIONS PUBLISHING CERTAIN AMENDMENTS IN THE FERTILISER CONTROL ORDER, 1957

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Agriculture) publishing certain amendments in the Fertiliser (Control) Order, 1957:—

(i) Notification G.S.R. No. 282, dated the 24th February, 1959.

(ii) Notification G.S.R. No. 283, dated the 24th February, 1959.

(iii) Notification G.S.R. No. 358, dated the 17th March, 1959.

[Placed in Library. See No. LT-1308/59 for (i) to (iii)]

## SIXTH ANNUAL REPORT OF THE HINDUSTAN SHIPYARD (P) LTD. AND THE AUDITORS' REPORT THEREON

SHRI S. K. PATIL: I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Sixth Annual Report of the Hindustan Shipyard Private Limited for the year 1957-58, together with the Auditors' Report thereon. [Placed in Library. See No. LT-1327/59.]

# NOTIFICATION re ELECTION OF TRUSTEES OF THE PORT OF BOMBAY REPRESENTING CERTAIN COMMERCIAL INTERESTS

SHRI S. K. PATIL: I also beg to lay on the Table a copy of the Ministry of Transport and Communications Notification No. 1-PG(49)/58, dated the 12th February, 1959, regarding the election of Trustees of the Port of Bombay representing certain commercial interests. [Placed in Library. See No. LT-1364/59.]

## NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): I beg to lay on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):—

(i) Notification G.S.R. No. 220/Ess. Com/S dated the 23rd February, 1959, publishing the Punjab Sugarcane (Prohibition of use for manufacture of Gur) Order, 1959. [Placed in Library. See LT-1319/59.]

(ii) Notification G.S.R. No. 289, dated the 9th March, 1959.

(iii) Notification G.S.R. No. 290, dated the 9th March, 1959.

(iv) Notification G.S.R. No. 291, dated the 9th March, 1959, publishing the Rice and Paddy (Kerala) Price Control Order, 1959.

(v) Notification G.S.R. No. 292, dated the 10th March, 1959, publishing the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.

[Placed in Library. See No. LT-1309/59 for (ii) to (v).]